

statement of this type. That is not necessary under the Act. The Act has provided for the notification to be issued. With regard to the Rules, they have to be placed on the Table of the House. We thought it proper and that it would be in the fitness of things that we should inform the House when it is sitting.

Mr. Speaker: The point is a small one. The only point is that a number of appointments carrying salaries of Rs. 2,000 and Rs. 3,000 are just to come under this Corporation. Is this Corporation, however, autonomous it might be, to discuss seniority and bring all the cadres under a single management? A Manager in one becomes an Assistant Branch Manager in another. A Chief officer of a whole State becomes a small authority under it. Has this Parliament no right to discuss all these? The Parliament will certainly discuss all these things. The success of nationalisation depends upon the way in which these bodies are worked. There are serious complaints, as hon. Members say, that the topmost man in one place is being thrown down into the bottom in another place etc. Therefore, I will find time, for an hour some day, even before the close of this session for discussing matters like the manner of recruitment, the issue of general instructions to these autonomous corporations etc. so that they might carry on their work without prejudice to anybody, without any injustice to anybody.

I will fix up the date and time later on.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, on 28th August references were made by some hon. Members to the Rules framed under the Representation of the People Act, 1950, which were laid on the Table of this House on 24th July. Shri Basu suggested that these Rules should be discussed

during the present session. Shri More, on the other hand, was of the view that they should be discussed along with the Rules framed under the Representation of the People Act, 1951. The latter Rules have not yet been finalised. They are likely to be finalised very shortly but I am not sure whether it will be possible to lay them on the Table during the session.

To Government, Sir, it is a matter of indifference whether the two sets of Rules are discussed separately or together. If they are to be discussed together, it seems improbable that such a discussion will be possible this session. If they are to be discussed separately, then I have no objection to the Rules under the Act of 1950 being taken up this session, but I fear time may not be available for the purpose. This House has approved an allocation of two hours for these Rules. If the House is prepared to sit overtime, I have no objection. (Interruption). The question of quorum is there. I have no objection if the Rules are taken into consideration say on 7th September from 6.00 to 8.00 P.M.

Some Hon. Members: No, no.

Shri Satya Narayan Sinha: I leave it to the House. Therefore, it is for you and the House to say, 'Yes or No.' I simply suggest it to the House. If the House says, 'No', then we cannot.

Dr. Lanka Sundaram (Visakhapatnam): That is what you want.

Shri Satya Narayan Sinha: I, however, believe that no harm will be done if these Rules are discussed the next session. I leave the matter to the House and to you to decide as you like.

Shri S. S. More (Sholapur): Sir, the Rules prepared under the Act of 1950 have some relation to the framing of the electoral rolls and unless we discuss these Rules and suggest

[Shri S. S. More]

some amendments, the rolls will not be prepared.

Shri Satya Narayan Sinha: Government do not feel such a difficulty. Otherwise, they would not have suggested that these Rules can very well be discussed next session also.

Shrimati Renu Chakravarty (Basirhat): As far as I know—I am not absolutely clear about the details of it—and as far as we have discussed, we know that it has certain implications on the general elections; as such the question has been raised that we should have some time to discuss them. This point seems to have been overlooked. I would appeal to everyone to make certain changes or adjustments. That is why I think it is necessary and essential that we should have some time to discuss these Rules. We should set apart some time for this even if it is question of sitting overtime, or sitting on the 14th.

Mr. Speaker: So far as the 14th is concerned, it is impossible. I have fixed the Conference of Speakers and Presiding Officers at Madras on the 17th, 18th and 19th. Unless I finish the work of the Parliament here, I cannot go there and be in sufficient time to prepare for the work there. Both myself and the Deputy-Speaker are going. Under these circumstances the House will not sit a minute longer than the 13th. I cannot allow that. Therefore, hon. Members must be prepared to sit some time—late hours—one hour one evening and another hour another evening, instead of 6 to 8. The hon. Members must adjust.

Shri T. B. Vittal Rao (Khammam): We are prepared to adjust.

Mr. Speaker: I will just see that the caterer sits here as long as the hon. Members are here. That is what I can do. Therefore, let us provide some time in view of the fact that 13th will be the last day. 14th will be a Friday. Even then, it is a non-

official day and practically there won't be much time for official work. On the 16th, it seems there is a holiday. Under these circumstances, there is no good sitting beyond the 13th. Let us try to finish this with one hour one day and another hour another day.

Shri Satya Narayan Sinha: I have no objection.

Mr. Speaker: In the meanwhile we will find some time for this. Hon. Members also will try to be here some time late in the evening so that we may take rest after the session is over.

Shri Bhagwat Jha Azad (Purnea cum Santhal Parganas): Sir, I would like to bring to your attention one thing. It has always been brought to the notice of the Business Advisory Committee that it is not feasible to sit after 6 P.M. I am one of those who sit till the last but every day when we are sitting after 6 P.M. the quorum falls and the bell has to be rung. Even after the bell rings there is no quorum and the Members are not here. It is very difficult for any Member to function efficiently and manage to do business. We are sitting here from 11 to 6; and it is not possible to sit till 7 or 8. Therefore, in no case, the sitting should be beyond 6 P.M.

Mr. Speaker: There cannot be a rule like that. There may be some hon. Members who are not interested in a particular kind of work and I can hardly prevent them from going out.

Shri Bhagwat Jha Azad: It is not a question which I put for the sake of myself.

Mr. Speaker: One hon. Member is taking all the pains for the benefit of other hon. Members! We cannot do so; sometimes we will have to sit late.